

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS") WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF

LIPPI SYSTEMS LIMITED

Registered Office: 601 & 602, 6th Floor, Shaligram Corporates, Nr. Dishman House, Iscon-Ambli Road, Ahmedabad, 380058 Gujarat, India. | CIN: L22100GJ1993PLC020382 | Tel. No: 079-35335608/35219264 | Email: cs@lippisystems.com | Website: www.lippisystems.com

OPEN OFFER FOR THE ACQUISITION OF UP TO 33,82,231 (THIRTY THREE LAKH EIGHTY TWO THOUSAND TWO HUNDRED THIRTY ONE) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10/- (RUPEES TEN ONLY) EACH ("EQUITY SHARES") REPRESENTING THE ENTIRE PUBLIC SHAREHOLDING CONSTITUTING 25.05% OF THE EXPANDED SHARE CAPITAL OF LIPPI SYSTEMS LIMITED ("TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS BY VINESH SHIVJI DHOLU ("ACQUIRER 1"), JAGDISH SHIVJI DHOLU ("ACQUIRER 2"), SHIVJI KARAMSHI DHOLU ("ACQUIRER 3"), JAGRUTI VINESH DHOLU ("ACQUIRER 4"), PARUL JAGDISH DHOLU ("ACQUIRER 5") (ACQUIRER 1, ACQUIRER 2, ACQUIRER 3, ACQUIRER 4 AND ACQUIRER 5 ARE COLLECTIVELY REFERRED AS "ACQUIRERS") PURSUANT TO AND IN COMPLIANCE WITH REGULATION 3(1) AND 4 READ WITH OTHER APPLICABLE PROVISIONS OF SEBI (SAST) REGULATIONS ("OPEN OFFER" OR "OFFER").

This Post Offer Advertisement ("Post Offer Advertisement") is being issued by Vivro Financial Services Private Limited, ("Manager to the Offer"), for and on behalf of the Acquirers pursuant to Regulation 18(12) of the SEBI (SAST) Regulations. The Detailed Public Statement ("DPS") with respect to the aforementioned offer was published on May 25, 2026, in the Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Navshakti (Marathi) (Mumbai Edition) and Financial Express (Regional) (Ahmedabad Edition) ("Newspapers").

The post-offer advertisement shall be read in continuation of and in conjunction with:

a) The public announcement dated May 18, 2026 ("Public Announcement" or "PA");

b) The detailed public statement dated May 23, 2026 and published in newspapers on May 25, 2026 on behalf of the Acquirers in the Newspapers.

c) The letter of offer dated July 08, 2026 ("Letter of Offer" or "LoF"); and

d) The pre-offer advertisement cum corrigendum dated July 16, 2026, which was published on July 17, 2026, in Newspapers.

This Post-Offer Advertisement is being published in all such Newspapers in which the DPS was published. Capitalized terms used but not defined in this Post Offer Advertisement shall have the same meanings assigned to such terms in the Letter of Offer.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

Sr. No.	Particulars	Details			
1	Name of the Target Company:	Lippi Systems Limited			
2	Name of the Acquirers / PAC:	Vinesh Shivji Dholu (“Acquirer 1”), Jagdish Shivji Dholu (“Acquirer 2”), Shivji Karamshi Dholu (“Acquirer 3”), Jagruti Vinesh Dholu (“Acquirer 4”), and Parul Jagdish Dholu (“Acquirer 5”).			
3	Name of the Manager to the Offer:	Vivro Financial Services Private Limited			
4	Name of the Registrar to the Offer:	Cameo Corporate Services Limited			
5	Offer Details				
	a. Date of Opening of the Offer:	Monday, July 20, 2026			
	b. Date of Closure of the Offer:	Friday, July 31, 2026			
6	Date of Payment of Consideration:	Monday, August 10, 2026			
7	Details of the Acquisition				
Sr No.	Particulars	Proposed in the Offer Document (Assuming full acceptance in the Offer)		Actual	
7.1	Offer Price	₹56.84/-		₹56.84/-	
7.2	Aggregate number of Equity Shares tendered	33,82,231		1,000	
7.3	Aggregate number of Equity Shares accepted	33,82,231		1,000	
7.4	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹ 19,22,46,010.04/-		₹ 56,840/-	
7.5	Shareholding of the Acquirers before Agreements / Public Announcement				
	• Number of Equity Shares				
	a. Acquirer 1	Nil		Nil	
	b. Acquirer 2	Nil		Nil	
	c. Acquirer 3	Nil		Nil	
	d. Acquirer 4	Nil		Nil	
	e. Acquirer 5	Nil		Nil	
	Sub-total	Nil		Nil	
	• % of Expanded Share Capital				
	a. Acquirer 1	0.00		0.00	
7.6	Shares to be purchased by way of Share Purchase Agreement dated May 18, 2026 and Warrants subscribed by way of Share Subscription agreement. ⁽¹⁾				
	• Number				
	a) Acquirer 1	30,20,391		30,20,391	
	b) Acquirer 2	30,20,391		30,20,391	
	c) Acquirer 3	10,06,797		10,06,797	
	d) Acquirer 4	15,10,195		15,10,195	
	e) Acquirer 5	15,10,195		15,10,195	
	Sub-total	1,00,67,969		1,00,67,969	
	• % of Expanded Share Capital				
	a) Acquirer 1	22.37		22.37	
7.7	Equity Shares Acquired by way of Open Offer				
	• Number of Equity Shares acquired				
	a) Acquirer 1	10,14,669		500	
	b) Acquirer 2	10,14,669		500	
	c) Acquirer 3	3,38,223		Nil	
	d) Acquirer 4	5,07,335		Nil	
	e) Acquirer 5	5,07,335		Nil	
	Sub-total	33,82,231		1,000	
	• % of Expanded Share Capital				
	a) Acquirer 1	7.52		0.04	
7.8	Shares acquired after Detailed Public Statement				
	• Number of shares acquired	Nil		Nil	
	• Price of the shares acquired	Nil		Nil	
	• % of Fully Diluted Equity Share Capital	Nil		Nil	
7.9	Post offer shareholding of Acquirers				
	• Number of Equity Shares				
	a. Acquirer 1	40,35,060		30,20,891	
	b. Acquirer 2	40,35,060		30,20,891	
	c. Acquirer 3	13,45,020		10,06,797	
	d. Acquirer 4	20,17,530		15,10,195	
	e. Acquirer 5	20,17,530		15,10,195	
	Sub-Total	1,34,50,200		1,00,68,969	
	• % of Expanded Share Capital				
	a. Acquirer 1	29.89		22.38	
7.10	Pre & Post offer shareholding of the Public	Pre-Offer	Post-Offer	Pre-Offer	Post-Offer
	• Number	33,82,231	0.00	33,82,231	33,81,231 ⁽²⁾
	• % of Fully Diluted Equity Share Capital	25.05	0.00	25.05	25.05 ⁽²⁾
1. Expanded Share Capital means 1,35,00,000 Equity Shares, comprising 70,00,000 existing Equity Shares and 65,00,000 Equity Shares underlying the Warrants issued pursuant to the Preferential Issue. The Underlying Transaction contemplated under Share Subscription Agreement shall be consummated post receipt of BSE approval for the proposed Preferential Issue for consideration by way of cash.					
2. Pursuant to the consummation of SPA, the Sellers and other members of the Promoter Group holding 49800 Equity Shares, shall cease to be in control of the Target Company and will be reclassified from "promoter to "public" in accordance with the SEBI (LODR) Regulations.					
8. The Acquirers severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for obligations under the SEBI (SAST) Regulations.					
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at www.sebi.gov.in, BSE Limited at www.bseindia.com and Manager to the Offer at www.vivro.net					
ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS:					
VIVRO FINANCIAL SERVICES PRIVATE LIMITED					

1. Expanded Share Capital means 1,35,00,000 Equity Shares, comprising 70,00,000 existing Equity Shares and 65,00,000 Equity Shares underlying the Warrants issued pursuant to the Preferential Issue. The Underlying Transaction contemplated under Share Subscription Agreement shall be consummated post receipt of BSE approval for the proposed Preferential Issue for consideration by way of cash.

2. Pursuant to the consummation of SPA, the Sellers and other members of the Promoter Group holding 49800 Equity Shares, shall cease to be in control of the Target Company and will be reclassified from "promoter to "public" in accordance with the SEBI (LODR) Regulations.

8. The Acquirers severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for obligations under the SEBI (SAST) Regulations.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at www.sebi.gov.in, BSE Limited at www.bseindia.com and Manager to the Offer at www.vivro.net

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS:

VIVRO

VIVRO FINANCIAL SERVICES PRIVATE LIMITED
Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007.
Gujarat, India. CIN: U67120GJ1996PTC029182; Tel No.: 079- 4040 4242;
Email: investors@vivro.net; Website: www.vivro.net
SEBI Registration No.: MB/INM000010122 Contact Person: Shivam Patel

Sd/-

Sd/-

Sd/-

Sd/-

Sd/-

Vinesh Shivji Dholu

Jagdish Shivji Dholu

Shivji Karamshi Dholu

Jagruti Vinesh Dholu

Parul Jagdish Dholu

Acquirer-1

Acquirer -2

Acquirer -3

Acquirer -4

Acquirer -5

Date: August 14, 2026

Place: Ahmedabad

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS") WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF

LIPPI SYSTEMS LIMITED

Registered Office: 601 & 602, 6th Floor, Shaligram Corporates, Nr. Dishman House, Iscon-Ambli Road, Ahmedabad, 380058 Gujarat, India. | CIN: L22100GJ1993PLC020382 | Tel. No: 079-35335608/35219264 | Email: cs@lippisystems.com | Website: www.lippisystems.com

OPEN OFFER FOR THE ACQUISITION OF UP TO 33,82,231 (THIRTY THREE LAKH EIGHTY TWO THOUSAND TWO HUNDRED THIRTY ONE) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10/- (RUPEES TEN ONLY) EACH ("EQUITY SHARES") REPRESENTING THE ENTIRE PUBLIC SHAREHOLDING CONSTITUTING 25.05% OF THE EXPANDED SHARE CAPITAL OF LIPPI SYSTEMS LIMITED ("TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS BY VINESH SHIVJI DHOLU ("ACQUIRER 1"), JAGDISH SHIVJI DHOLU ("ACQUIRER 2"), SHIVJI KARAMSHI DHOLU ("ACQUIRER 3"), JAGRUTI VINESH DHOLU ("ACQUIRER 4"), PARUL JAGDISH DHOLU ("ACQUIRER 5") (ACQUIRER 1, ACQUIRER 2, ACQUIRER 3, ACQUIRER 4 AND ACQUIRER 5 ARE COLLECTIVELY REFERRED AS "ACQUIRERS") PURSUANT TO AND IN COMPLIANCE WITH REGULATION 3(1) AND 4 READ WITH OTHER APPLICABLE PROVISIONS OF SEBI (SAST) REGULATIONS ("OPEN OFFER" OR "OFFER").

This Post Offer Advertisement ("Post Offer Advertisement") is being issued by Vivro Financial Services Private Limited, ("Manager to the Offer"), for and on behalf of the Acquirers pursuant to Regulation 18(12) of the SEBI (SAST) Regulations. The Detailed Public Statement ("DPS") with respect to the aforementioned offer was published on May 25, 2026, in the Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Navshakti (Marathi) (Mumbai Edition) and Financial Express (Regional) (Ahmedabad Edition) ("Newspapers").

The post-offer advertisement shall be read in continuation of and in conjunction with:

- a) The public announcement dated May 18, 2026 ("Public Announcement" or "PA");
- b) The detailed public statement dated May 23, 2026 and published in newspapers on May 25, 2026 on behalf of the Acquirers in the Newspapers.
- c) The letter of offer dated July 08, 2026 ("Letter of Offer" or "LoF"); and
- d) The pre-offer advertisement cum corrigendum dated July 16, 2026, which was published on July 17, 2026, in Newspapers.

This Post-Offer Advertisement is being published in all such Newspapers in which the DPS was published. Capitalized terms used but not defined in this Post Offer Advertisement shall have the same meanings assigned to such terms in the Letter of Offer.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

Sr. No.	Particulars	Details			
1	Name of the Target Company:	Lippi Systems Limited			
2	Name of the Acquirers / PAC:	Vinesh Shiviji Dholu ("Acquirer 1"), Jagdish Shiviji Dholu ("Acquirer 2"), Shiviji Karamshi Dholu ("Acquirer 3"), Jagruti Vinesh Dholu ("Acquirer 4"), and Parul Jagdish Dholu ("Acquirer 5").			
3	Name of the Manager to the Offer:	Vivro Financial Services Private Limited			
4	Name of the Registrar to the Offer:	Cameo Corporate Services Limited			
5	Offer Details				
	a. Date of Opening of the Offer:	Monday, July 20, 2026			
	b. Date of Closure of the Offer:	Friday, July 31, 2026			
6	Date of Payment of Consideration:	Monday, August 10, 2026			
7	Details of the Acquisition				
Sr No.	Particulars	Proposed in the Offer Document (Assuming full acceptance in the Offer)		Actual	
7.1	Offer Price	₹56.84/-		₹56.84/-	
7.2	Aggregate number of Equity Shares tendered	33,82,231		1,000	
7.3	Aggregate number of Equity Shares accepted	33,82,231		1,000	
7.4	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	₹ 19,22,46,010.04/-		₹ 56,840/-	
7.5	Shareholding of the Acquirers before Agreements / Public Announcement				
	• Number of Equity Shares				
	a. Acquirer 1	Nil		Nil	
	b. Acquirer 2	Nil		Nil	
	c. Acquirer 3	Nil		Nil	
	d. Acquirer 4	Nil		Nil	
	e. Acquirer 5	Nil		Nil	
	Sub-total	Nil		Nil	
	• % of Expanded Share Capital				
	a. Acquirer 1	0.00		0.00	
b. Acquirer 2	0.00		0.00		
c. Acquirer 3	0.00		0.00		
d. Acquirer 4	0.00		0.00		
e. Acquirer 5	0.00		0.00		
Sub-total	0.00		0.00		
7.6	Shares to be purchased by way of Share Purchase Agreement dated May 18, 2026 and Warrants subscribed by way of Share Subscription agreement. ⁽¹⁾				
	• Number				
	a) Acquirer 1	30,20,391		30,20,391	
	b) Acquirer 2	30,20,391		30,20,391	
	c) Acquirer 3	10,06,797		10,06,797	
	d) Acquirer 4	15,10,195		15,10,195	
	e) Acquirer 5	15,10,195		15,10,195	
	Sub-total	1,00,67,969		1,00,67,969	
	• % of Expanded Share Capital				
	a) Acquirer 1	22.37		22.37	
b) Acquirer 2	22.37		22.37		
c) Acquirer 3	7.45		7.45		
d) Acquirer 4	11.19		11.19		
e) Acquirer 5	11.19		11.19		
Sub-total	74.57		74.57		
7.7	Equity Shares Acquired by way of Open Offer				
	• Number of Equity Shares acquired				
	a) Acquirer 1	10,14,669		500	
	b) Acquirer 2	10,14,669		500	
	c) Acquirer 3	3,38,223		Nil	
	d) Acquirer 4	5,07,335		Nil	
	e) Acquirer 5	5,07,335		Nil	
	Sub-total	33,82,231		1,000	
	• % of Expanded Share Capital				
	a) Acquirer 1	7.52		0.04	
b) Acquirer 2	7.52		0.04		
c) Acquirer 3	2.51		0.00		
d) Acquirer 4	3.76		0.00		
e) Acquirer 5	3.76		0.00		
Sub-total	25.05		0.00		
7.8	Shares acquired after Detailed Public Statement				
	• Number of shares acquired	Nil		Nil	
	• Price of the shares acquired	Nil		Nil	
	• % of Fully Diluted Equity Share Capital	Nil		Nil	
7.9	Post offer shareholding of Acquirers				
	• Number of Equity Shares				
	a. Acquirer 1	40,35,060		30,20,891	
	b. Acquirer 2	40,35,060		30,20,891	
	c. Acquirer 3	13,45,020		10,06,797	
	d. Acquirer 4	20,17,530		15,10,195	
	e. Acquirer 5	20,17,530		15,10,195	
	Sub-Total	1,34,50,200		1,00,68,969	
	• % of Expanded Share Capital				
	a. Acquirer 1	29.89		22.38	
b. Acquirer 2	29.89		22.38		
c. Acquirer 3	9.96		7.45		
d. Acquirer 4	14.94		11.19		
e. Acquirer 5	14.94		11.19		
Sub-total	99.63		74.58		
7.10	Pre & Post offer shareholding of the Public	Pre-Offer	Post-Offer	Pre-Offer	Post-Offer
	• Number	33,82,231	0.00	33,82,231	33,81,231 ^(a)
	• % of Fully Diluted Equity Share Capital	25.05	0.00	25.05	25.05 ^(a)
1. Expanded Share Capital means 1,35,00,000 Equity Shares, comprising 70,00,000 existing Equity Shares and 65,00,000 Equity Shares underlying the Warrants issued pursuant to the Preferential Issue. The Underlying Transaction contemplated under Share Subscription Agreement shall be consummated post receipt of BSE approval for the proposed Preferential Issue for consideration by way of cash.					
2. Pursuant to the consummation of SPA, the Sellers and other members of the Promoter Group holding 49800 Equity Shares, shall cease to be in control of the Target Company and will be reclassified from "promoter to "public" in accordance with the SEBI (LODR) Regulations.					
8. The Acquirers severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for obligations under the SEBI (SAST) Regulations.					
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at www.sebi.gov.in, BSE Limited at www.bseindia.com and Manager to the Offer at www.vivro.net					
ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS:					
VIVRO FINANCIAL SERVICES PRIVATE LIMITED					
Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007.					
Gujarat, India. CIN: U67120GJ1996PTC029182; Tel No.: 079- 4040 4242;					
Email: investors@vivro.net; Website: www.vivro.net					
SEBI Registration No.: MB/INM000010122 Contact Person: Shivam Patel					
Sd/- Sd/- Sd/- Sd/- Sd/-					
Vinesh Shiviji Dholu Jagdish Shiviji Dholu Shiviji Karamshi Dholu Jagruti Vinesh Dholu Parul Jagdish Dholu					
Acquirer -1 Acquirer -2 Acquirer -3 Acquirer -4 Acquirer -5					
Date: August 14, 2026					
Place: Ahmedabad					

1. Expanded Share Capital means 1,35,00,000 Equity Shares, comprising 70,00,000 existing Equity Shares and 65,00,000 Equity Shares underlying the Warrants issued pursuant to the Preferential Issue. The Underlying Transaction contemplated under Share Subscription Agreement shall be consummated post receipt of BSE approval for the proposed Preferential Issue for consideration by way of cash.

2. Pursuant to the consummation of SPA, the Sellers and other members of the Promoter Group holding 49800 Equity Shares, shall cease to be in control of the Target Company and will be reclassified from "promoter" to "public" in accordance with the SEBI (LODR) Regulations.

8. The Acquirers severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for obligations under the SEBI (SAST) Regulations.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at www.sebi.gov.in, BSE Limited at www.bseindia.com and Manager to the Offer at www.vivro.net

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS:

VIVRO FINANCIAL SERVICES PRIVATE LIMITED
Vivro House, 11 Shashi Colony, Opp. Suvdha Shopping Centre, Paldi, Ahmedabad - 380007.
Gujarat, India. CIN: U67120GJ1996PTC029182; Tel No.: 079- 4040 4242;
Email: investors@vivro.net; Website: www.vivro.net
SEBI Registration No.: MB/IN/M000010122 Contact Person: Shivam Patel

Sd/-	Sd/-	Sd/-	Sd/-	Sd/-
Vinsh Shivji Dholu Acquirer-1	Jagdish Shivji Dholu Acquirer-2	Shivji Karamshi Dholu Acquirer-3	Jagruti Vinsh Dholu Acquirer-4	Parul Jagdish Dholu Acquirer-5
Date: August 14, 2026				
Place: Ahmedabad				

JET AIRWAYS (INDIA) LIMITED (IN LIQUIDATION)
Registered Office - Sterling Centre, 405/407, 4th Floor, Opp. Divine Child High School, Andheri Kurla Road, Chakala, Andheri East, Mumbai - 400095
CIN: L99999MH1992PLC086213
(A company undergoing Liquidation Process vide an order of the Hon'ble NCLT dated November 26, 2024)

PUBLIC ANNOUNCEMENT FOR E-AUCTION
Notice under the Insolvency and Bankruptcy Code, 2016 and Regulations formed thereunder
Notice is hereby given by the undersigned, to the public at large, of e-auction inviting bids for the sale of assets (described in the table below) owned by Jet Airways (India) Limited (in Liquidation) ("Corporate Debtor") which form a part of the liquidation estate of the Corporate Debtor, in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with the rules and regulations framed thereunder, on an 'as is where is', 'as is what is', 'as is how is', 'whatever there is' and 'without any recourse' basis and without any representation, warranty or indemnity.
The sale will be undertaken by the undersigned through the e-auction platform BAANKNET (formerly eBkay) on https://bbi.baanknet.com ("E-Auction Platform"), in accordance with, inter alia, Regulation 32 of the IBC (Liquidation Process) Regulations, 2016 and the Asset Sale Process Memorandum dated August 17, 2026 ("ASPM"). All prospective bidders are requested to note that all eligibility documents and Earnest Money Deposit must be submitted in accordance with document submission requirements set out in Clause 4 (Eligibility Documents) of the ASPM strictly and only on the E-Auction Platform.

Schedule of important dates for the e-auction
Last date and time to submit eligibility documents and Section 29A E-auction Platform Tuesday, September 01, 2026, 6:00 PM (UTC+5:30)
Last date and time to deposit the earnest money deposit ("EMD") on E-auction Platform Tuesday, September 01, 2026, 6:30 PM (UTC+5:30)
Date and time of the e-auction Friday, September 04, 2026, 11:00 AM to 5:00 PM (UTC+5:30)
Last date for payment of final sale consideration Within sixty (60) days of issuance of letter of demand for payment of final sale consideration by the undersigned

Amounts in INR
Sr. No. Asset Description Asset ID Auction ID Reserve Price* Earnest Money Deposit (EMD) Incremental Value
1 Apple iPad Air 2 4428 4496 20,94,078 2,09,408 1,04,704
2 Networking and Infrastructure Assets 4429 4496 20,94,078 2,09,408 1,04,704
3 Workstation Peripherals 4430 4496 20,94,078 2,09,408 1,04,704

*Excluding, inter alia, taxes, levies, charges, duties, transfer fees, stamp duty, registration fees, premiums, and all applicable essential expenses for consummating the sale, as more particularly described in Clause 19 (Costs, Expenses and fee implications) of the ASPM. No representations, warranties, or indemnities shall be provided by the undersigned or the Identified Parties (as defined in the respective ASPMs).
Important Notes:
1. (one) e-auction will be held for the 3 (three) assets listed above on the BAANKNET portal.
2. This sale notice shall be read with the ASPM containing details of the assets, declarations, affidavits and undertakings for the eligibility under Section 29A of IBC, and General and Technical Terms and Conditions of the E-Auction Sale, available on BAANKNET at https://bbi.baanknet.com/eauction/bbi/auclisting/against above Asset and Auction IDs or website of the Corporate Debtor at www.jetairways.com.
3. The prospective bidders shall submit the requisite eligibility documents and the EMD solely and strictly through the E-Auction Platform within the stipulated timelines, in accordance with Clause 4 (Eligibility Documents) of the ASPM and not to the Liquidator.
4. For any queries regarding the E-Auction Platform and submission of documents and EMD, prospective bidders are requested to contact BAANKNET at +91 8291220220 and support.baanknet@gmail.com.
5. For any queries regarding the e-auction, please contact the authorised representative of the Liquidator, Mr. Shlok Nandanpawar (+91-8208503693), at jetliquidation@jetairways.com and liquidation.jet@gmail.com with the subject line "IT Asset Sale - Mumbai". Please note that no document in relation to eligibility document and bid are to be submitted to the Liquidator, his representative or his advisor.
6. It is clarified that this notice does not create any binding obligation on the part of the undersigned or Jet Airways (India) Limited (in Liquidation) to effectuate the sale. Any decision taken by the undersigned shall be final and binding on all the prospective bidders.
7. It is clarified that the details of the assets set out herein and in the ASPM are provided strictly for general reference purposes only. The Identified Parties (as defined in the ASPM) expressly disclaim and shall have no liability or responsibility whatsoever for any deficiency/inaccuracy/discrepancy/misstatement/omission/variation/shortfall or error of any kind in the description or condition of the assets, whether or not such discrepancy is discovered before, during, or after the completion of the e-auctions. The sale of the assets is conducted strictly on an 'as is where is', 'as is what is', 'as is how is' and 'without recourse' basis and without any representation, warranty, or indemnity.
8. Payment of the Final Sale Consideration is subject to the timelines, interest provisions, and forfeiture conditions set out in Clauses 15 (Payment of Final Sale Consideration) and 16 (Completion of Sale) of the ASPM.
9. The Liquidator, in accordance with the advice of the CoC, reserves the right to cancel or abort the e-auction process at any stage without assigning any reason whatsoever, save and except as otherwise provided under applicable law.

Sd/-
Sateesh Kumar Gupta
Liquidator of Jet Airways (India) Limited
IP Registration No: IBB/IPA-001/IP-P0023/2016-17/10056
AFA No. - AA1/10056/02/311226/108454
AFA Valid until December 31, 2026
Email - liquidation.jet@gmail.com
Date: 17.08.2026
Place: Mumbai

SALE NOTICE
FIRESTAR INTERNATIONAL LIMITED (IN LIQUIDATION)
Sale of assets (Gold, Silver, Platinum, Palladium, Copper, Iron & Titanium)
Liquidator's address: 144-B, 14th Floor, Mittal Court, Nariman Point, Mumbai 400021.
Email: liquidator.firestarinternational@aaainsolvency.com, assetsale1@aaainsolvency.in, santanuray@aaainsolvency.com
Mobile: 8800865284 (Mr. Wasim) / Santanu T Ray, Liquidator: 9167086977 / Mr. Vaibhav Mohnot / Mr. Savan Saxena (022-42667394/7597767782 / 8460180580)
(Strictly between 10.00 a.m. and 6.30 p.m., except on Sunday)
E-Auction Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 21/09/2026 between 01.30 pm to 03.30 pm
(With unlimited extension of 5 minutes each)
Last date for submission of additional documents and EMD by the qualified bidders: 19/09/2026 by the end of the day
Sale of Gold, Silver, Platinum, Palladium, Copper, Iron & Titanium belonging to Firestar International Limited (in Liquidation) released by the Directorate of Enforcement (ED), forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 10th August 2021. The sale will be done by the undersigned through the e-auction platform i.e., Baanknet auction platform. (https://bbi.baanknet.com/eauction-bbi/home).

Asset	Details	Initial EMD Amount (In Rs.)	Incremental Value
OPTION - A			
Sale of bulk White, Yellow & Pink metal pieces of Gold (Gross Weight - 5926.88 grm)	Will be uploaded on the date of auction	50,00,000	10,000
OPTION - B			
Sale of bulk White, Yellow & Pink metal pieces of Gold (Gross Weight - 6061.83 grm)	Will be uploaded on the date of auction	50,00,000	10,000
OPTION - C			
Sale of bulk White, Yellow & Pink metal pieces of Gold (Gross Weight - 6052.06 grm)	Will be uploaded on the date of auction	50,00,000	10,000
OPTION - D			
Sale of bulk White, Yellow & Pink metal Granules, pieces, chains & Dust of Gold (Gross Weight - 5702.95 grm)	Will be uploaded on the date of auction	50,00,000	10,000
OPTION - E			
Sale of bulk Yellow metal pieces of Gold (Gross Weight - 3837.63 grm)	Will be uploaded on the date of auction	50,00,000	10,000
OPTION - F			
Sale of bulk White, Yellow & Pink metal chains & pieces of Gold (Gross Weight - 4384.84 grm)	Will be uploaded on the date of auction	50,00,000	10,000
OPTION - G			
Sale of bulk White, Yellow & Pink metal Granules & pieces of Gold (Gross Weight - 4851.50 grm)	Will be uploaded on the date of auction	50,00,000	10,000
OPTION - H			
Sale of bulk White, Yellow & Pink metal Granules & pieces of Gold (Gross Weight - 4985.96 grm) & Titanium - 80 Grm	Will be uploaded on the date of auction	50,00,000	10,000
OPTION - I			
Sale of bulk White, Yellow & Pink metal pieces of Gold (Gross Weight - 4904 grm)	Will be uploaded on the date of auction	50,00,000	10,000
OPTION - J			
Sale of bulk metals (Granules, Chains, Cutliffs, Pendant, Rods pieces of Silver (Gross Weight - 1,33,885.78 grm) Sale of Bulk metals (Mix Granules of Silver & Copper, Silver & Palladium) Gross Weight - 18,757.30 Grms	Will be uploaded on the date of auction	33,15,000	10,000
OPTION - K			
Sale of Bulk metals pieces & granules of Platinum (Gross Weight - 8711.59 Grms) Sale of Bulk metals pieces & granules of Copper (Gross Weight - 90,495.35 Grms)	Will be uploaded on the date of auction	41,50,000	10,000
OPTION - L			
Sale of Bulk metals pieces of Palladium (Gross Weight - 15,360 Grms) Sale of Mix Bulk metals pieces of Palladium & Copper (Gross Weight - 60 Grms) Sale of Mix Bulk metals pieces of Palladium & Gold (Gross Weight - 2104 Grms)	Will be uploaded on the date of auction	61,50,000	10,000
OPTION - M			
Sale of Mix colour Pearls (Loose & Malas) Weight - 226.80 Kg	15,20,000	1,52,000	50,000

NOTE - The liquidator has got all the items certified by Gemmological Institute of India (GII). All the certificates and reports obtained from (GII) regarding the authenticity, purity, grading, weight of metals will be uploaded on Baanknet auction platform. (https://bbi.baanknet.com/eauction-bbi/home) and the qualified bidders will have to refer to the certificates for ascertaining their view on the inventory. Reserve price will be exclusive of GST

It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator reserves the right to cancel or modify the process and / or not to accept and / or disqualify any interested party / potential investor / bidder without assigning any reason and without any liability.

As per the Paragraph 12 of Schedule I of IBC (Liquidation Process), Regulations, 2019, "On the close of the auction, the highest bidder shall be invited to provide balance sale consideration within ninety days of the date of such demand: Provided that payments made after thirty days shall attract interest at the rate of 12%: Provided further that the sale shall be cancelled if the payment is not received within ninety days."

NOTE:

- Prospective bidders need to register on Baanknet auction platform. (https://bbi.baanknet.com/eauction-bbi/home)
- Prospective bidders should read the eligibility criteria and shall submit the requisite documents, including a declaration of eligibility under Section 29A of the Insolvency and Bankruptcy Code through the electronic auction platform.
- Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the Baanknet auction platform.
- It is also specified that if the H1 bidder is found ineligible under any criteria, EMD shall be forfeited as per IBC, vide Circular No. IBB/LI/94/2025 dated 28th March, 2025.
- All the auction process documents are uploaded on the Baanknet Portal and the participants must download the same and submit all the documents on the portal.
- Inventory is lying in Surat.

Due Diligence by qualified bidders:
Inspection will be allowed by prior appointment only for due diligence, and no inspection shall be given beyond 11/09/2026. The E-auction will be conducted strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider PSB Alliance Private Limited. All the terms and conditions of the auction are available at https://bbi.baanknet.com/eauction-bbi/home.
Buyer has to satisfy himself before putting single bid on the auction platform, Liquidator shall not be liable for any conduct.

Santanu T Ray, Liquidator
In the matter of Firestar International Limited
IBBI Regn. No.: IBB/IPA-002/IP-N00380/2017-2018/11055
Address: 144-B, 14th Floor, Mittal Court, Nariman Point, Mumbai - 400021.
Email: liquidator.firestarinternational@aaainsolvency.com, assetsale1@aaainsolvency.in, santanuray@aaainsolvency.com
Contact Person: Mobile: 8800865284 (Mr. Wasim) / Liquidator: 9167086977
Mr. Vaibhav Mohnot / Mr. Savan Saxena (022-42667394/8460180580/7597767782)
Date: 17/08/2026
Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KALAHRIHHAAN TRENDZ LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Kalahrihhaan Trendz Limited
2. Date of incorporation of corporate debtor	27 th May, 2016
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17299GJ2016PLC092224
5. Address of the registered office and principal office (if any) of corporate debtor	57, Ashra Industrial Estate, Behind Anahaxmi Fabrics, Near Naror Cross Road, Naror, Ahmedabad, Gujarat - 382405, India.
6. Insolvency commencement date in respect of corporate debtor	14 th August, 2026
7. Estimated date of closure of insolvency resolution process	10 th February, 2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Chirag Rajendrakumar Shah IBBI Reg. No. IBB/IPA-001/IP-P01169/2018-19/11837
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 208, Ratnaraaj Spring, Beside Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad-380009. Email ID: chirag_rp@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: 208, Ratnaraaj Spring, Beside Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad-380009. Email ID: chirag_rp@gmail.com
11. Last date for submission of claims	28 th August, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Website: https://bbi.gov.in/ (b) NA

Notice is hereby given that Hon'ble National Company Law Tribunal, Ahmedabad Bench Court-2 in CP(IB) 16 (JA-HM) 2026 has ordered the commencement of Corporate Insolvency Resolution Process of the Kalahrihhaan Trendz Limited on 14th August, 2026. The creditors of Kalahrihhaan Trendz Limited are hereby called upon to submit their claims with proof on or before 28th August, 2026 to the interim resolution professional at the address mentioned against entry No. 9/10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not in present case) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Chirag Rajendrakumar Shah
Interim Resolution Professional of Kalahrihhaan Trendz Limited
IBBI/IPA-001/IP-P01169/2018-19/11837
Date: 17/08/2026 AFA No. AA1/11837/02/311226/108666 Valid Upto: 31st December, 2026
Place: Ahmedabad

SKIPPER
Limited
SKIPPER LIMITED3
CIN: L40104WB1981PLC033408
Registered Office: 3A, Loudon Street, 1st Floor, Kolkata- 700 017
Corporate Office: Tinnamala 22, 22 East Toppia Road, 11th Floor, Kolkata - 700 046, West Bengal, India
Phone: (033) 2289 5731
Email: investor.relations@skipperlimited.com, Website: www.skipperlimited.com

NOTICE

a. NOTICE is hereby given that the 45th Annual General Meeting ("AGM") of Skipper Limited ("the Company") is scheduled to be held on **Tuesday, 15th September, 2026 at 11:30 A.M. (IST) through Video Conferencing/Other Audio Visual Means (VC/OAVM)**, to transact the businesses as set out in the Notice convening the meeting (the Notice) in compliance with the provisions of the Companies Act, 2013, the Rules made thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, the latest being General Circular No.

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
भारत सरकार का नवतन्त्र उपक्रम | रेल मंत्रालय के अधीन एक नवतन्त्र कंपनी
एम्पलॉयमेंट रूल, एम्पलीमेंट मैन्यु, प्रयोग रूल, अधिकांश औद्योगिक क्षेत्र, दिल्ली-110020

सार्वजनिक नीलामीधनविदा सूचना ई-नीलामी के माध्यम से क्लियर न किए गए/अवधारक अवाधित कार्गो का निपटान करना

भारतीय कंटेनर निगम लिमिटेड, 31-03-2026 से पहले ब्रेन-1 टर्मिनल पर पड़े रूई वस्तुओं, खासि एडे कालिफ़रत ब्रेनटो एवं अवाधकृत/सिक्वर या किये गए अवाधित कार्गो की ई-नीलामी के माध्यम से **31-08-2026** को 'जैसा है जहां है' के आधार पर' नीलामी करेगा। नीलामी बिड्डी के नियम एवं शर्ती एवं कार्गो विवरणों के साथ सभी विवरण **17-08-2026** से www.concorindia.co.in एवं www.msicccommerce.com पर उपलब्ध होंगे। सभी आवेदकों जिनमें सरकारी उपक्रम/विभागों की शामिल है, के अंतर्गत/सामान किसी निर्यात, म्यालान्त/अधिकरणों/अन्यों द्वारा दिये गए स्वयंन के कारण या ऐसे किसी ऐसे अन्य कारण से संबंधित टर्मिनलों पर अवाधकृत/क्लीयर न किए गए पड़े हैं और वेबसाइट में अपलोड की गई उक्त सूची में आते हैं, वे संबंधित क्षेत्रीय प्रमुख, ब्रेन-1 कॉन्वेनोर और संबंधित कमीशनरी, सीमा शुल्क अधिकृत को तदनुसार सूचित कर सकते हैं और इस सूचना के 7 (सात दिनों) के भीतर ऐसे सामानों के निपटान के संकेत में अपनी आपातिर्गो/ दावे दर्ज करा सकते हैं। ऐसा नहीं करने पर और कोई सूचना दिने परर सामानों की 'जैसा है जहां है' के आधार पर' नीलामी कर दी जाएगी। पूरे विवरण के लिए कृपया www.concorindia.co.in एवं www.msicccommerce.com पर लीग ऑन करें।

क्षेत्रीय प्रमुख, एरिया 1

ADITYA BIRLA CAPITAL
LOANS INVESTMENTS INSURANCE PAYMENTS

आदित्य बिड़ला कैपिटल लिमिटेड

पंजीकृत कार्यालय: इंडियन रेग्युलर कम्पनी, केरल, गुजरात, – 362026, शाखा कार्यालय: ऑफिस नं. 17 विकास बिल्डिंग, इंदियन रेल, कानपुर, के.ए. नई दिल्ली-110001

"परिचरित IV-A" नियम 8(6) का सुस्था हित (प्रवर्तन) नियम, 2002 का परतुक देखें)
अवल संपत्ति की बिड्डी के लिए बिड्डी नोटिस

आदित्य बिड़ला कप्टेनर लिमिटेड और आदित्य बिड़ला कैपिटल लिमिटेड के बीच हुए विलय के कारणफुल्ल 11.03.2024 को विलय योजना के तहत हुआ था और जिस सेग्विजन कंपनी लॉ ट्रेडिंगमूल-अध्ययकार द्वारा 24-03-2025 को पारित आदेश ने विहित दृष्टि किया गया है - नीचे उल्लिखित सुचित संपत्तियों के संबंध में आदित्य बिड़ला कप्टेनर लिमिटेड द्वारा शुद्ध की गई सभी सरकारी वारांदावत, कंपनी अधिनियम, 2013 की धारा 230 और 232 के प्रावधानों के तहत आदित्य बिड़ला कैपिटल लिमिटेड को हस्तांतरित मानी जाएगी। हदनुसार, वह सूचना आदित्य बिड़ला कैपिटल लिमिटेड द्वारा जारी और बकायों की जा रही है।

प्रतिनुरित हित (प्रवर्तन) नियम, 2002 (2002 का 54) के नियम 8(6) के परतुक के साथ पडित्त वित्तीय अधिकारों के प्रतिनुरितिकरण और पुनर्निर्माण तथा प्रतिनुरित हित प्रवर्तन अधिनियम, 2002 के अंतर्गत अग्रज अधिकारों की बिड्डी के लिए ई-नीलामी बिड्डी सूचना

आम जनता को तथा वित्तीय रूप से उत्तराधिकारी(नी), बंधककार्य(नी) तथा गारंटर(नी) आवर्तन **वाक्यन वान रित एव कंपनी (उपवाक्य एव बंधककार्य), अपने वाक्यनरी श्री वाक्यन रित, श्री वाक्यन रित (विवाक्य) के माध्यम सेप श्रीमती वरुणेश और (गारंटर एव बंधककार्य) श्री वाक्यन रित (विवाक्य) (गारंटर), निम्नका प्रतिनुरितिकरण उनके वित्तीय वारिर्ता द्वारा किया जा रहा है- शुद्धी गुरवितर और, श्री वानावर रित, शुद्धी वानावर और (अग्रवक्ता शुद्धी, वित्ताय प्रतिनुरितिकरण एव गारंटर/वित्तीय अधिन्याय, शुद्धी गुरवितर और द्वारा किया जा रहा है। शुद्धी वानावर और श्री वरुणेश रित (गारंटर), श्री वाक्यन रित (गारंटर), श्री वाक्यन रित (गारंटर), निम्नका वान वानावर, HCFD3L3TER0000100479, HCFD3L3TER0000100472 को सुचित किया जाता है कि नीचे वर्णित अवल संपत्ति, जो सुचित कृष्णमाला के पास बंधक है, का परतुकक ककता आदित्य बिड़ला कप्टेनर लिमिटेड के प्राधिकृत अधिकारी द्वारा ले लिया गया है, के भुगतान/ /सह-उपवाक्य(नी) से सुचित लेनदार की बकाया राशि: रु. 793,72,859/- (रु. सात करोड़ सित्तर लाख हजार हजार आठ सौ उपनसत मात्र) विनांक 26.05.2025 तक और व्याज एवं पूर्ण भुगतान की वित्ति तक अन्य प्रमार इत्यादि की वस्तुही हेतु बंधक संपत्ति को ई-नीलामी के माध्यम से "जहां है जैसी है", "जो है जैसी है" तथा "जो कुछ भी है" के आधार पर विनांक **23.09.2026** को बंधा जाएगा।**

संपत्ति सं. 1 एवं 2 के लिए आरक्षित शुद्ध और बकाया संपत्ति निम्नानुसार है-

संपत्ति सं. 1 के लिए आरक्षित शुद्ध रुपये **६,१६,28,440/-** (रुपये आठ करोड़ अठारह लाख अड़्याई हजार चार सौ ब्यालीस मात्र) होगा।

संपत्ति सं. 1 के लिए बकाया राशि रुपये **६1,82,844/-** (रुपये इक्काती लाख ब्यासी हजार आठ सौ ब्यालीस मात्र) होगी।

संपत्ति सं. 2 के लिए आरक्षित मूल्य रुपये **18,99,६८,880/-** (रुपये अठार करोड़ निन्याने लाख अड़्याने हजार आठ सौ अस्सी मात्र) होगा।

संपत्ति सं. 2 के लिए बकाया राशि रुपये **1,89,99,88६/-** (रुपये एक करोड़ नवासी लाख निन्याने हजार आठ सौ अड़्यासी मात्र) होगी।

अवल संपत्ति का संक्षिप्त विवरण

विशेष प्रमार निम्नलिखित पर : संपत्ति सं. 1 = प्लॉट सं. 338B, सेक्टर 23-23B, अर्बन एस्टेट, मुद्रागंज, हरियाणा – 122001, निम्नसार 286 वर्ग मीटर जिसकी स्वामिनी श्रीमती वरुणेश और है तथा जिसकी वस्तुनिमा निम्नानुसार है: पूर्व में प्लॉट सं. 3401, पश्चिम में सड़क/पार्क, उत्तर में प्लॉट सं. 3397, दक्षिण में प्लॉट सं. 3399। इसके साथ संलग्न सुवाधिकार तथा इसके ऊपर वर्तमान में स्थित एवं भविष्य में निर्मित किए जाने वाले सभी अन्य मकानों एवं संरचनाओं तथा पृथ्वी से जुड़े अथवा पृथ्वी से जुड़ी किसी वस्तु से स्वाधी रूप से जुड़े हुए सभी फिटिंग्स, फिक्साचर्स, प्लॉट एवं श्रीमती, वर्तमान एवं भविष्य दोनों।

संपत्ति सं. 2 = प्लॉट सं. 22, जिसका क्षेत्रफल 4६245.9० वर्ग मीटर है, योजना द्वाविड्या औद्योगिक एस्टेट में, ग्राम लिम्बेन की संरक्षण सं. 143/ए, 144/ए, 145/ए तथा ग्राम रादेशी की संरक्षण सं. 103 गायकी एवं 104 गायकी पर निर्मित, मौजे लिम्बेन एवं रादेशी, उप-जिला द्वाविड्या एवं जिला मरवा, गुजरात-393110, जिसकी स्वामिनी मेसर जगतनराम दाम सिंह एवं कंपनी है तथा जिसकी वस्तुनिमा निम्नानुसार है: पूर्व में: 30.00 मीटर सड़क, पश्चिम में: निजी भूमि, उत्तर में: प्लॉट सं. 23, दक्षिण में: नहर, इसके साथ संलग्न सुवाधिकार तथा इसके ऊपर वर्तमान में स्थित एवं भविष्य में निर्मित किए जाने वाले सभी अन्य मकानों एवं संरचनाओं तथा पृथ्वी से जुड़े अथवा पृथ्वी से जुड़ी किसी वस्तु से स्वाधी रूप से जुड़े हुए सभी फिटिंग्स, फिक्साचर्स, प्लॉट एवं ग्रामीणी, वर्तमान एवं भविष्य दोनों, सहित।

बिड्डी के विस्तृत नियमों और शर्तों के लिए, कृपया निम्नलिखित क्रॉडिटर की वेबसाइट यानी अवाधित <https://mortgagefinance.adityabirlacapital.com/Sections/Individual-Properties-for-Auction-under-SARFAESI-Act.aspx> or <https://sarfaesi.auctiontiger.net> पर दिए गए लिंक पर जाएं।

प्राधिकृत अधिकारी
आदित्य बिड़ला कैपिटल लिमिटेड
दिनांक: 17.08.2026

पशुपति एक्लिर्लॉन लिमिटेड
CIN: L50102UP1982PLC015532
पंजीकृत कार्यालय: काशीपुर रोड, ठाकुरद्वारा, जिला मोरदाबाद (उ.प्र.)
कॉरपोरेट कार्यालय: एम-14, कर्नाट सर्कस (मिडिल सलन)
नई दिल्ली-110 001, फोन नं.: 91-11-47627400
E-mail: secretarial@pasupatiacrylon.com; Website: www.pasupatiacrylon.com

43वीं वार्षिक आमसभा की सूचना, रिमोट ई-वॉटिंग तथा क्रिाव बंदी (बुद्ध-क्लीवर) की जानकारी

एतद्वारा सूचित किया जाता है कि पशुपति एक्लिर्लॉन लिमिटेड (कंपनी) के सदस्यों की 43वीं वार्षिक आम सभा ("एजीएम") बुधवार, दिनांक 09 सितम्बर, 2026 को सुबह 10:30 बजे कंपनी के पंजीकृत कार्यालय काशीपुर रोड, ठाकुरद्वारा, जिला मोरदाबाद-244601 (उ.प्र.) में आयोजित की जाएगी, जिसमें 43वीं एजीएम की सूचना में निर्धारित व्यवसायों का लेन देन किया जा सके।

कंपनी अधिनियम, 2013 की धारा 91 के अनुसार, कंपनी के सदस्यों का रजिस्टर और शेयर ट्रांसफर पुस्तकें 43वीं एजीएम (AGM) के प्रयोजन हेतु शुक्रवार, दिनांक 04 सितम्बर, 2026 से बुधवार, दिनांक 09 सितम्बर, 2026 (दोनों दिवस शामिल) तक बंद रहेंगे।

कॉर्पोरेट कार्य मंत्रालय द्वारा जारी सामान्य परिचय सं. 03/2025 दिनांक 22 सितंबर, 2025 तथा संबंधित अन्य परिपत्रों के साथ-साथ सेबी द्वारा दिनांक 3 अक्टूबर, 2024 को जारी परिचय सं. SEBI/HO/MCFD/CFD-PoD-2/PCR/2024/133 के अनुपालन में, वित्तीय वर्ष 2025-26 की 43वीं वार्षिक सामान्य बैठक (AGM) की सूचना एवं वार्षिक रिपोर्ट उत्तर सभी शेयरधारकों को ईमेल द्वारा भेजी गई है, जिनके नाम शुक्रवार, 07 अगस्त, 2026 को कंपनी के शेयरधारक रजिस्टर एवं डिवाइजिटरी के रजिस्टर में शामिल हैं तथा जिनके ईमेल पते कंपनी/रजिस्ट्रार एवं ट्रांसफर एजेंट (RTA) या उनके संबंधित डिवाइजिटरी पार्टिसिपेंट (DP) के पास पंजीकृत हैं।

43वीं एजीएम की सूचना और वार्षिक रिपोर्ट ई-मेल के माध्यम से भेजे जा काम 14 अगस्त, 2026 को पूरा कर लिया गया है। इसके अतिरिक्त, जिन शेयरधारकों के ईमेल पते कंपनी/रजिस्ट्रार एवं ट्रांसफर एजेंट (RTA) या उनके डिवाइजिटरी पार्टिसिपेंट (DP) के पास पंजीकृत नहीं हैं, उन्हें उनके पंजीकृत पते पर एक प्रत भेजा जा रहा है। इस प्रत में 43वीं वार्षिक सामान्य बैठक (AGM) की सूचना और वित्तीय वर्ष 2025-26 के लिए वार्षिक रिपोर्ट तक पहुँचने के लिए एक वेब लिंक शामिल होगा।

43वीं वार्षिक सामान्य बैठक (AGM) की सूचना एवं वार्षिक रिपोर्ट कंपनी की वेबसाइट www.pasupatiacrylon.com पर, स्टर्क एक्सेसजो अवाध वीएसई लिमिटेड तथा नेशनल स्टॉक एक्सेचेंज ऑफ इंडिया लिमिटेड की वेबसाइट www.bseindia.com एवं www.nseindia.com पर क्रमशः तथा नेशनल सिंक्रोराइज्ड डिवाइजिटरी लिमिटेड (NSDL) की वेबसाइट www.evoting.nsdl.com पर उपलब्ध है।

डिवाइजिटरी ई-वॉटिंग एवं एजीएम में मतदान करने हेतु निर्देश :

क) कंपनी अधिनियम, 2013 की धारा 108 तथा उसके अधिनत बनाए गए नियमों और सेबी (सुविबद्धता दायित्व एवं प्रकटीकरण आवश्यकताएँ) विनियम, 2015 के विनियम 44 के अनुसार, कंपनी अपने शेयरधारकों को रिमोट ई-वॉटिंग प्रक्रिया प्रदान कर रही है, जिससे वे एम्पलसिडल (NSDL) द्वारा प्रेषित की गई ई-वॉटिंग सेवाओं के माध्यम से 43वीं वार्षिक सामान्य बैठक (AGM) में वित्तीयारण प्रस्तावों पर इलेक्ट्रॉनिक रूप से अपना मत खल सकते।

ख) 43वीं वार्षिक सामान्य बैठक (AGM) की सूचना में निर्दिष्ट प्रस्तावों को इलेक्ट्रॉनिक माध्यम से (रिमोट ई-वॉटिंग) मतदान के माध्यम से संस्थापित नहीं जा सकता है।

ग) रिमोट ई-वॉटिंग रजिस्ट्रार, 06 सितम्बर, 2026 को सुबह 10:00 बजे से शुरू होगी और मालावार, 08 सितम्बर, 2026 को शाम 5:00 बजे समाप्त होगी।

घ) रिमोट ई-वॉटिंग 08 सितम्बर, 2026 को शाम 5:00 बजे के बाद अनुमति नहीं दी जाएगी।

ङ) चुनाव के इलेक्ट्रॉनिक तरीके से मतदान करने की पात्रता निर्धारित करने की कट-ऑफ तिथि या 43वीं एजीएम के लिए कट-ऑफ तिथि 02 सितम्बर, 2026 होगी।

क) कोई व्यक्ति जिसका नाम कट-ऑफ तिथि पर सरखों के रजिस्ट्रार या डिवाइजिटरी द्वारा बनाए गए लामाशी स्वामियों के रजिस्टर में दर्ज है, केवल एजीएम में वोटिंग के साथ-साथ रिमोट ई-वॉटिंग सुविधा का लाभ उठाने का हकदार होगा।

छ) एक बार जब शेयरधारक द्वारा प्रस्ताव पर मतदान किया जाता है, तो उसे बाद में बदला जा सकता।

ज) कोई भी व्यक्ति एजीएम में मौजूद भेजने के बाद कंपनी का सदस्य बन जाता है और कट-ऑफ तिथि के अनुसार शेयर रखता है, वह इवॉटिंग@nsdl.com पर अग्रवेष भेज कर लॉगिन आइडी और पासवर्ड प्राप्त कर सकता है।

झ) 43वीं एजीएम में भाग लेने वाले सदस्य, जिन्होंने रिमोट ई-वॉटिंग के माध्यम से अपना वोट नहीं डाला है, वे 43वीं एजीएम में मतपत्र के माध्यम से वोट देने के अपने अधिकार का प्रयोग कर सकते।

ञ) कोई सदस्य रिमोट ई-वॉटिंग के माध्यम से वोट देने के अपने अधिकार का प्रयोग करने के बाद भी एजीएम में भाग ले सकता है, लेकिन उसे एजीएम में दोबारा मतदान करने की अनुमति नहीं दी जाएगी।

रिमोट ई-वॉटिंग से संबंधित किसी भी प्रश्न/शिकायत के मामले में, आप सुशी पल्लवी मखने से evoting@nsdl.com पर संपर्क कर सकते हैं या एनसीएसएल (NSDL) को 022-49867000 नंबर पर कॉल कर सकते हैं। आप कंपनी से जो निम्नलिखित पते एम-14, मिडिल सर्कस, कर्नाट प्लेस, नई दिल्ली-110 001 पर secretarial@pasupatiacrylon.com पर भेज भेल सकते हैं, या 11-47627400 नंबर पर कॉल कर सकते हैं।

कृते पशुपति एक्लिर्लॉन लिमिटेड
हस्ता., 17-08-2026
भारत कर्पुर
कंपनी सचिव

इंडिया शेल्टर फाईनैस कर्पोरेशन लिमिटेड
पंजीकृत कार्यालय: प्लॉट-15, छत्र तल, सेक्टर-44, इंदिराप्रस्थान एस्टेट, गुजरात, हरियाणा-122002.
शाखा कार्यालय: एक्सोआई टावर, चतुर्थ तल 57/17, गांधी रोड, देहरादून, उत्तराखंड, पिन -248001

सार्वजनिक सूचना – अवल संपत्ति की बिड्डी के लिए नीलामी

[प्रतिनुरित हित (प्रवर्तन) विन्यामाली 2002 के नियम 9(1) के तहत]

वित्तीय अधिकारों का प्रतिनुरितिकरण और पुनर्निर्माण तथा प्रतिनुरित हित प्रवर्तन अधिनियम, 2002 के तहत इंडिया शेल्टर फाईनैस कर्पोरेशन (आईएसएफसी) (प्रतिनुरित लेनदार) के पास बंधक अवल संपत्तियों की बिड्डी हेतु सूचना

एतद्वारा सर्व सारांश को और विशेष रूप से कर्जदार(री), सह-कर्जदार(री) तथा गारंटर(री) अथवा उनके कानूनी वारिस/तत्पु प्रतिनिधियों को सूचना दी जाती है कि प्रयागपुर लेनदार के पास बंधक/प्रसारित निम्नलिखित अवल संपत्तियों/या निम्नका ककता आईएसएफसी (प्रतिनुरित लेनदार) के प्राधिकृत अधिकारी द्वारा लिया जा चुका है, नीचे वर्णित कर्जदारों, सह-कर्जदारों अथवा गारंटरों से बकाया राशि की वस्तु की के लिए विनांक 03-09-2026 को **"जैसी है जहां है", "जैसी है जो है"** तथा **"जो है जो है बहा है"** आधार पर रबी जाएगी। सुचित शुद्ध और परतुकर राशि जमा नीचे वर्णित की गई है। सार्वजनिक नीलामी में भाग लेने के लिए ईएमपी राशि युक्त सीलबंद लिफाफा आईएसएफसी के प्राधिकृत अधिकारी के पास 02-09-2026 को अथवा पूर्व अप, 5 बजे तक, ईएमपी/भुगतान डीडी/बैंक/आरटीजीएस/एम्पलॉयड द्वारा होगा, **शाखा/कंपीट कार्यालय:** एक्सोआई टावर, चतुर्थ तल 57/17, गांधी रोड, देहरादून, उत्तराखंड, पिन -248001 में जमा करना होगा।

अग्रज छाता सं. वाना कर्जदार(री)(सह-कर्जदार(री)/गारंटर(री)) (कंपनी की वाना) (कंपनी की वाना)	मांग सूचना की वित्ति विधि बकाया राशि	ककता का प्रकार (प्रवर्तित/वित्तिक के तहत)	सुचित मूल्य स्टोडर राशि
LA24VLLONS00000580473/AP-10194788 श्री/श्रीमती प्रवीणा जोशी पुत्र विवेक जोशी, श्री/श्रीमती विवेक जोशी पुत्र रतन राम	07-04-2025, रु. 14,12,695 /— (रुपये चौदह लाख बारह हजार छह सौ पंचावने मात्र)	सांकेतिक ककता	रु. 10,00,000 /— रु. 1,00,000 /—

सम्पत्ति का वर्णन : सम्पत्ति के सश्री अंश एवं लंड : आबादी भूमि खाता संख्या 02072 खसरा संख्या 93 क, क्षेत्रफल 112.53 वर्ग मीटर मौजा जीवनगढ़ परगना पछावतुन तहसील विकास नगर जिला देहरादून उत्तराखंड सीमा- पूर्व- वाटर गल और भंडिर, पश्चिम-संजय का मकान, उत्तर-सड़क 15' चौड़ी, दक्षिण-जावर की भूमि

नियम और शर्तें :

1) निर्धारित निर्विदा/बोली प्रचल तथा बिड्डी के नियम और शर्तें **शाखा कार्यालय:** एक्सोआई टावर, चतुर्थ तल 57/17, गांधी रोड, देहरादून, उत्तराखंड, पिन-248001 से प्रत्येक कार्य दिवस को पूर्ण, 10.00 बजे से अप, 5.00 बजे तक प्राप्त किए जा सकते हैं। 2) अवल संपत्ति सुचित मूल्य से कम पर नहीं बेची जाएगी। 3) उपरोक्त संपत्तियों/यों के क्रय हेतु प्रस्तुत सभी बोलियों/निविदाओं के साथ उपरिर्णित अनुसार धरोहर राशि संलग्न करनी होगी। ईएमपी राशि **"इंडिया शेल्टर फाईनैस कर्पोरेशन लिमिटेड"** के पक्ष में होनी चाहिए। असफल बोलीदाताओं की ईएमपी राशि, नीलामी के बाद, वापस की जाएगी। 4) उच्चतम बोलीदाता को सफल बोलीदाता घोषित किया जाएगा परंतु शर्त यह है कि वह बोली देने हेतु कानूनी रूप से योग्य होना चाहिए और कि बोली राशि सुचित मूल्य से कम नहीं होनी चाहिए। प्राधिकृत अधिकारी को उच्चतम बोली अस्वीकार करने का विकल्पकार होगा, यदि प्रस्तावित राशि उसको स्वीकार करने हेतु अपर्याप्त प्रतीत होती है। 5) भविष्यकी बोलीदाता मेंट का समय पूर्व निर्धारित कर संपत्ति का निरीक्षण 01-09-2026 को पूर्ण, 11.00 बजे तथा अप, 5.00 बजे के बीच कर सकते हैं। 6) सफल बोलीदाता घोषित किए जाने वाले व्यक्ति को, घोषणा के तत्काल परवत, क्रय राशि/उच्चतम बोली की 25 प्रतिशत राशि, जिसमें ईएमपी राशि शामिल होती होगी, प्राधिकृत अधिकारी के पास 24 घंटे के भीतर जमा करनी होगी और इसके जमा करने में चूक करने पर संपत्ति नई नीलामी/प्राइवेट ट्रीटी द्वारा बिड्डी के लिए प्रस्तुत की जाएगी। 7) उपरोक्तानुसार आर्थिक राशि जमा करने के बाद, क्रय राशि की शेष राशि, क्रेता द्वारा प्राधिकृत अधिकारी को संपत्ति की बिड्डी पुष्टि की तिथि से, उस दिन को छोड़कर, 15वें दिन को अथवा पूर्व, या 15वें दिन विधवार या अवकाश दिवस होने की स्थिति में 15वें दिन के बाद पहले कार्यदिवस को अदा करनी होगी। 8) उपरिर्णित अवधि के भीतर भुगतान में चूक की स्थिति में, संपत्ति नई नीलामी/प्राइवेट ट्रीटी द्वारा बिड्डी के लिए प्रस्तुत की जाएगी। जमा की जा चुकी राशि ईएमपी सहित इंडिया शेल्टर फाईनैस कर्पोरेशन लिमिटेड द्वारा जब्त कर दी जाएगी तथा संपत्ति के संबंध में चूककर्ता क्रेता के सभी दावे समाप्त माने जाएंगे। 9) उपरोक्त बिड्डी आईएसएफसी द्वारा अंतिम स्वीकृति के अधीन होगी, इच्छुक पार्टियों से अनुबंध है कि साविकिक और अन्य बकाया जैसेकि बिड्डी/संपत्ति कर, बिजली बकाया तथा सोसायटी बकाया की जांच/पुष्टि संबंधित विधानों/कार्यालयों से कर लें। कम्पनी संपत्ति पर किसी बकाया के भुगतान की जिम्मेदारी नहीं लेगी। 10) 1 प्रतिशत टीडीएस, यदि कोई, उच्चतम बोलीदाता द्वारा उच्चतम घोषित बोली राशि पर देय होगा। उच्चतम बोलीदाता को भुगतान कम्पनी के पैन में करना होगा तथा चालान की प्रति कम्पनी में प्रस्तुत करनी होगी। 11) बिड्डी पूर्णतया इस विधान में और निर्धारित निर्विदा प्रपत्र में समाविष्ट नियमों एवं शर्तों के अधीन होगी। 12) सफल बोलीदाता/क्रेता को बिड्डी प्रमाणपत्र पंजीकृत वकील के रूप के लिए कानून के अनुसार लागू कोई स्टाम्प इश्यूटी, पंजीकरण शुल्क और अनुबंधी खर्च वहन करने होंगे। 13) प्राधिकृत अधिकारी को बोली स्वीकार या अस्वीकार करने अथवा बिना कोई कारण बताए निर्णय प्रसारित/स्थगित/निरस्त करने और बिना कोई पूर्व सूचना दिए इस बिड्डी के नियमों एवं शर्तों में संशोधन करने का पूर्ण अधिकार है। 14) इच्छुक बोलीदाता श्री सुधीर तोमर से मोबाइल नंबर +91 – 98184 60101 पर संपर्क कर सकते हैं।

सार्वजनिक सूचना – अवल संपत्ति की बिड्डी के लिए नीलामी

एतद्वारा उपरिर्णित कर्जदार/बंधकदाता/गारंटरों को सूचना दी जाती है कि वे बात 13(2) के तहत मांग सूचना में वर्णितानुसार राशि उस पर अद्यतन व्याज और खर्चों सहित, नीलामी की तिथि से पहले चुकाकर कर दें, जिसमें असफल रहने पर संपत्ति नीलाम की जाएगी और शेष बकाया राशि, यदि कोई, आगरे व्याज और लागत सहित वसूल की जाएगी।

तिथि : 17-08-2026
स्थान : देहरादून

वाक्ते इंडिया शेल्टर फाईनैस कर्पोरेशन लि., प्राधिकृत अधिकारी
श्री सुधीर तोमर मोबाइल नंबर +91 – 98184 60101

एक्सिस बैंक लिमिटेड

स्ट्रक्चर्ड एसेट्स ग्रुप, प्लॉट सं-14, टॉवर 4, चौथी मंजिल, सेक्टर 128, नोएडा (उत्तर प्रदेश) –201304

चूंकि,जिसके बैक लिमिटेड (जिसे अपने 'बैंक' कहा जाएगा) के अधिकृत अधिकारी ने वित्तीय परिसंपत्तियों का प्रतिनुरितिकरण और पुनर्निर्माण तथा प्रतिनुरित हित प्रवर्तन अधिनियम, 2002 (जिसे आगे "सरकारी एक्ट" कहा जाएगा) के नियम 9(1) के तहत नीचे वर्णित संपत्तियों के हस्तांतरण करके हुए, 10.10.2018 को एक विनांक नोटिस जारी किया था। इसमें उपाकर्ता/गारंटर/मॉर्गेंजर/हाइपोथेकेटर से नोटिस में बताई गई रकम को व्याज सहित चुकाने के लिए कहा गया था।

हालांकि, उपाकर्ता(नी)/गारंटर/मॉर्गेंजर/हाइपोथेकेटर द्वारा रकम न चुका पाने के कारण,नीस से सरकारी एक्ट के सेक्शन 13 (4) और सुरक्षा हित (प्रवर्तन) नियम, 2002 के तहत नीचे बताई गई प्रोट्रॉटी का मौलिक ककता 06.03.2025 को से लिया है। इस प्रोट्रॉटी के अंतर्गत पर येने का प्रस्ताव है।

"जो कुछ भी है" और "जो है जैसी है" के आधार पर येने का प्रस्ताव है।

वित्तीय परिसंपत्तियों का प्रतिनुरितिकरण और पुनर्निर्माण तथा प्रतिनुरित हित प्रवर्तन अधिनियम, 2002 की धारा 13(4) और रजिस्ट्रार(री) इंटरनेट (एम्पलॉयमेंट)रूल, 2002 के नियम 8(6) के तहत अवल संपत्ति की ई-नीलामी द्वारा बिड्डी। आम जनता और विशेष रूप से उत्पारकर्ता/ गारंटर/ मॉर्गेंजर/ हाइपोथेकेटर को सूचित किया जाता है कि यहाँ बताई गई अवल संपत्ति को अधिकृत अधिकारी द्वारा इस नोटिस में बताई गई तरीक और समय पर ई-नीलामी के माध्यम से "जैसा है, जहाँ है", "जैसा है, वहाँ है", "जो कुछ भी है", "जो कुछ भी है" और "बिना किसी दावे के अधिकार के" आधार पर बेचा जाएगा। इच्छुक बोलीदाता बिड्डी के विवरण/शर्तों के लिए अधिकृत अधिकारी से संपर्क कर सकते हैं।

उपाकर्ता/ गारंटर / बंधककर्ता का नाम	संपत्ति/सुचित्री परिसंपत्ति का विवरण	सुचित्री कर्ज	आरक्षित मूल्य	ई-नीलामी की शुरुआत और समाप्त
1. पवन कुमार बंसल (मालिक और बंधककर्ता) (पवन कुमार अग्रवाल के नाम से भी जाने जाते हैं) 206/41, कंप, बाग शेर जंग, सुभाष मार्ग, सिटी मॉल के सामने मोहाउज सिटी स्टेशन, लखनऊ-226003 यहाँ भी 32, सुभाष मार्ग, लखनऊ-226003, ईमेल: arjandaspawankumar@gmail.com। Nitin.fabulous@gmail.com	(ए/एम) ककता 2600/41-कंप का हिस्सा, बाग शेर जंग, खोडी आगा मीर खान, सुभाष मार्ग,लखनऊ में स्थित है और जिसका क्षेत्रफल 962 वर्ग फुट है। यह श्रीमती कोशल देवी बंसल की संपत्ति है और इसकी सीमाएं इस प्रकार हैं: उत्तर: श्रीमती कमला देवी को बेची गई संपत्ति का बाकी हिस्सा, दक्षिण: गोपाल दास रस्तोगी का अहाला (बाउंड्री ऑफ), पश्चिम: पवन कुमार अग्रवाल के पक्ष में बेची गई संपत्ति का बाकी हिस्सा, पूर्व: श्री राधे श्याम गुप्ता की संपत्ति और (सी), लखनऊ में सुभाष मार्ग पर स्थित बाग शेर जंग, खोडी आगा मीर खान में मकान नंबर 206/41-कंप का 962 वर्ग फुट का हिस्सा, जिसके मालिक श्री पवन कुमार अग्रवाल हैं और जिसकी सीमाएं इस प्रकार हैं: उत्तर: श्री वेद प्रकाश अग्रवाल को बेची गई संपत्ति का बाकी हिस्सा, दक्षिण: गोपाल दास रस्तोगी का अहाला (बाउंड्री ऑफ), पश्चिम: पांच कीट चौड़ी गली, पूर्व: श्रीमती कोशल देवी को बेची जा रही संपत्ति। (मालिक ककता)	रु. 4,74,48,872. 39अपर करोड़ चौदह लाख अठ्ठासी हजार आठ सौ हजार रुपये और/उत्तालाल पेसे), रु. 2,24,100 30 बजे तक	22.08.2026	09.09.2026 11.30 बजे से
2.कोशल देवी बंसल (गारंटर और बंधककर्ता) 206/41, कंप, बाग शेर जंग, सुभाष मार्ग, पयानिवर मोटेसरी स्कूल के सामने, लखनऊ-226003।	3. अर्जुन दास पवन कुमार (उपाकर्ता) 206/41/कंप, बाग शेर जंग, सुभाष मार्ग, सामने पयानिवर मोटेसरी स्कूल, लखनऊ-226003 यहाँ भी 253/134, नादान महल रोड, मेहरू क्रॉस, रक्षाभारत, लखनऊ-226003।		ई-नीलामी रु.2,24,100 30 बजे तक	दोषावर 12. 09.2026
4. श्री निखिल बंसल (गारंटर) 206/41, कंप, बाग शेर जंग, सुभाष मार्ग, पयानिवर मोटेसरी स्कूल के सामने, लखनऊ-226003।				

सीलबंद प्रस्तावों नीचे दिए गए शेड्यूल के अनुसार <https://axisbank.auctiontiger.net> वेबसाइट के माध्यम से ऑनलाइन जा की जा सकती है:

ईएमपी जमा करना	
मौलिक ककता की तारीख	06.03.2025
संपत्ति का निरीक्षण	अधिकृत अधिकारी (मोबाइल नंबर +91-824082352 RecoveryCell.North@axisbank.com) को पहले से सूचना देकर, 26.08.2026 से 27.08.2026 के बीच किसी भी कार्य दिवस पर सुबह 11.30 बजे से दोपहर 3.30 बजे तक है, तो हर बार पांच मिनट का अनतिरिक्कट एक्सेसशन मिलेगा।
ई-नीलामी की तारीख और समय	09.09.2026 को सुबह 11:30 बजे से दोपहर 12:30 बजे के बीच, अगर आखिरी पांच मिनट में बोली लगाई जाती है, तो हर बार पांच मिनट का अनतिरिक्कट एक्सेसशन मिलेगा।
बोली बढ़ाने की राशि	रु. 1,00,000 /— (सिर्फ एक लाख रुपये) और इसी के गुणांक हैं।
बैंक को पता कोई भी वेन्यूएर/ ब्रोड	नहीं है।

टपणी: • सूचना हित (प्रवर्तन) नियम 2002 के नियम 8 और 9 के प्रावधानों के अनुसार, उपाकर्ता/गारंटर/मॉर्गेंजर/हाइपोथेकेटर की तारीख से 15 दिनों के भीतर वसूल बकाया राशि, अतिरिक्त व्याज और अन्य शुल्क चुकाने के लिए 15 दिनों का नोटिस दिया जाता है। ऐसा न करने पर, इस नोटिस में बताए गए शेड्यूल के अनुसार प्रस्ताव रबी दी जाएगी।

बिड्डी और शर्तें :
1) संपत्ति को बैंक द्वारा अधिकृत प्रमाणित प्रोवाइडर सेलर्स ई-प्रोपेक्टेड टेक्नोलॉजीज लिमिटेड (ऑनलाइन ट्राइंग)अध्ययकार के माध्यम से ई-ऑनला (ऑनलाइन नीलामी) द्वारा बेचा जाएगा जो बैंक के अधिकृत अधिकारी की देखरेख में होगा। 2)बोली केवल "ऑनलाइन इलेक्ट्रॉनिक बिडिंग" प्रक्रिया के माध्यम से लगाई जाएगी, जो <https://axisbank.auctiontiger.net/> / वेबसाइट और ऑनलाइन ट्राइंग बाइड पर पर ऊपर बताई गई तरीकों पर होगी। इसमें हर बार 5 मिनट का अनतिरिक्कट ऑटो एक्सेसेशन मिलेगा। 3. बिड्डी पूर्ण तरह से इस नोटिस और तब टेंडर स्वीकृति के निम्नलिखित विमों और शर्तों के अधीन है। बिड्डी के नियमों और शर्तों का विवरण देवे वाला टेंडर स्वीकृति, जो बिड्डी नोटिस का हिस्सा है, ई-ऑनला वेबसाइट से डाउनलोड किया जा सकता है या ऊपर बताए गए पते से अधिकृत अधिकारी को पहले से सूचित करके 01.09.2026 से 02.09.2026 के बीच सुबह 11:30 बजे के बीच (सोमवार, बुधवार और बैंक की छुट्टियों को छोड़कर) प्राप्त किया जा सकता है। 4. प्रोट्रॉटी का मौलिक ककता 06.03.2025 के तहत नीचे वर्णित संपत्तियों के हस्तांतरण करके हुए, 10.10.2018 को एक विनांक नोटिस जारी किया था। इसमें उपाकर्ता/गारंटर/मॉर्गेंजर/हाइ

